

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:: HYDERABAD BENCH::

O.A. 807 of 1993.

Date: 13.7.1993

Between:

1. Mrs. Annamma Abraham
2. Mrs. N.G.Pankajakshy
3. Mrs.Thankamma Thomas
4. Mrs. V.C.Rajamma
5. Mrs. Lolamma Sadanandan
6. Mrs. Marykutty Manc
7. Mary Anthony
8. Mr.C.P.Sebastian Applicants

And

1. The Union of India, rep. by its Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. The Union of India, rep. by its Secretary, Ministry of Health & Family Welfare, New Delhi.
3. The Director General of Police, Central Reserve Police Force, New Delhi.
4. The Inspector General of Police, Central Reserve Police Force, Road No.12, Banjara Hills, Hyderabad.
5. The Chief Medical Officer, 2nd Base Hospital, Central Reserve Police Force, Chandrayangutta, Hyderabad. .. Respondents

HEARD:

For the applicants : Sri J.V.Prasad, Advocate
For the respondents : Sri N.R.Devaraj, Sr. CGSC

CORAM:

THE HON'BLE MR.JUSTICE V. NELLADRI RAO, VICE-CHAIRMAN

THE HON'BLE MR. P.T.THIRUVENGADAM, MEMBER (ADMN.)

To

1. The Secretary, Union of India, Ministry of Home Affairs, North Block, New Delhi.
2. The Secretary, Union of India, Ministry of Health & Family Welfare, New Delhi.
3. The Director General of Police, Central Reserve Police Force, New Delhi.
4. The Inspector General of Police, Central Reserve Police Force, Road No.12, Bangara Hills, Hyderabad.
5. The Chief Medical Officer, 2nd Base Hospital, Central Reserve Police Force, Chandrayanagutta, Hyderabad.
6. One copy to Mr.J.V.Prasad, Advocate, 3-4-874/1/A/5 Barkatpura, Hyd.
7. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
8. One spare copy.

pvm

...A/5

*Booster
post
T.7*

(ORDER OF THE DIVISION BENCH DELIVERED BY HON'BLE SRI JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN)

An interim order dt. 19.4.1993 was passed in O.A. No.308 of 1993 on the file of this Bench in a similar matter directing the respondents to pay the arrears of 50% of ration money for a period of one year prior to the date of presentation of the O.A. and at the same rate from the date of presentation of the O.A. until further orders.

2. The said interim order was passed on the basis of the interim order passed by the Hon'ble Supreme Court in SLP No.15728 of 1990. Hence it is just and proper to pass the following interim order in this O.A. also.

"The arrears have to be paid for the period from 8.7.1992 to 7.7.1993 (both days inclusive) @ 50% ration money, and at the same rate from 8.7.1993 i.e. from the date of presentation of this O.A., until further orders."

3. In order to have the consistency, we had not allowed the ~~objection~~ asserted the contention of the respondents that the arrears should not be directed to be paid by way of interim order. The time for payment of the arrears is three months from the date of receipt of this order.

P.T.Thiruvengadam
(P.T.Thiruvengadam)
Member (Admn.)

V.Neeladri Rao
(V.Neeladri Rao)
Vice-Chairman

(Dictated in open court)

grh.

8/5/1993
Deputy Registrar (S)

IN
C

TYPED BY

CHECKED BY

C
P
C
O

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 13-7-1993

ORDER/JUDGMENT.

M.A. /R.A. / C.A. NO.

in

O.A. No. 807/93.

T.A. No.

(W.P.)

Admitted and Interim directions issued

Allowed

Disposed of with directions

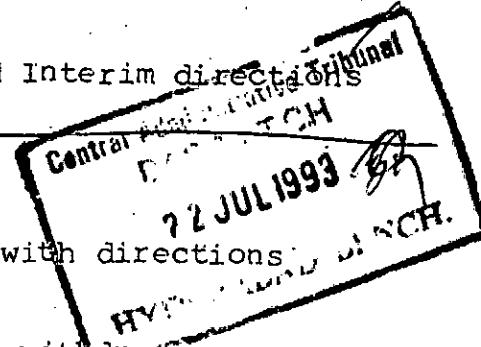
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.



pvm